

Closing: down or Privatisation of Defence Production Units

1570. SHRI JAGADISH JANI: Will the Minister of DEFENCE be pleased to state;

(a) whether Government propose to close down, some defence production units in the country;

(b) whether Government also propose to privatise some defence production units; and

(c) if so, the details thereof and location of such units which are proposed to be close down or privatised;

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY, OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) No, Sir.

(b) Privatisation really means handing over the ownership to the private sector. There is no proposal to hand over the ownership of any defence production unit to the private sector.

(c) Does not arise in view of reply to parts (a) and (b) above.

A. I. R. Coverage of Orissa

1572. SHRI JAGADISH JANI: Will the (Minister of INFORMATION AND BROADCASTING be pleased to state;

a) the total population of Orissa covered under All India Radio network so far;

(b) what are the details of the uncovered areas in that State; and

(c) the steps taken to expand Radio network to those areas?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Radio service is at present available to about 2.27

crores of population in the State of Orissa.

(b) Parts of Kalahandi, Koraput, Bolangir, Phulbani, Dhenkal, Sundargarh and Keonjhar districts, measuring approximately 32700 Sq. Kms. in area, remain uncovered by reliable radio signals.

(c) Steps have been taken to establish in the State three local radio stations, one each at Rourkela, Bolangir and Berhampur, a new radio station with 200 KW MW transmitter at Bhavanipatna and to upgrade the existing 20 KW MW transmitter at Jeypore to 100 KW MW power.

Promotion of SC and ST Employees

1573. SHRI SARADA MOHANTY: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the Judgement delivered on 1st April, 1991 by the Supreme Court of India in a Civil Writ Petition No. 847/87 whereby the SCIST employees of Government of India have been retrospectively made eligible for promotion to and from class I posts against the quota to be reserved for them for promotion; if so, the details thereof; and

(b) the steps proposed to be taken by Government to implement the operative part of the judgement?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET ALVA): (a) and (b) A Statement is enclosed.

Statement

The Supreme Court had in Writ Petition 847/87 filed by the Syndicate Bank SCIST Employees' Association Vs. Union of India given a verdict on 10-8-1990 that reservation is applicable in promotions by selection within the officers cadre, covering upto Scale —VII of the Bank. As Government instructions on this regard do not provide for reservation, Government were not fully satisfied with